

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

ORDERS OF THE TRIBUNAL

09.09.2014

OA No. 291/00483/2014


The Advocates are abstaining from work. Perused the documents and pleadings on record.

The applicant has filed the present OA being aggrieved by the Memorandum dated 18.07.2014 (Annexure A/1) vide which he has been issued a charge sheet on the ground that in the year 2006 when he was considered for appointment on compassionate grounds, he did not give the correct information with regard to the criminal case pending against him. According to the applicant, his services were terminated on that ground vide order dated 09.10.2006 (Annexure A/2). However, subsequently on representation, he was reinstated in service vide order dated 18.12.2007 (Annexure A/3). Thus according to the facts, as stated in the OA, the respondents have already considered the issue of applicant's not providing the correct information regarding the criminal case pending against him at the time of his initial appointment. Now after seven years, again a charge sheet has been issued to him on the same charges, which is against the provisions of law.

The applicant has filed representations to this effect before the competent authority vide letter dated 27.07.2014 (Annexure A/6) and 22.08.2014 (Annexure A/8). The respondents are directed to consider and decide the representations of the applicant according to the provisions of law expeditiously but not later than three months from the date of receipt of a copy of this order by passing a reasoned & speaking order. The respondents are further directed not to proceed with the inquiry against the applicant till the representations of the applicant are decided by them. The applicant is also directed to provide a copy of the paper book of this OA to the respondents alongwith a copy of this order.

The applicant is at liberty to file substantive OA if he is aggrieved by the decision of the respondents on his representations.

With these observations, the OA is disposed of with no order as to costs.


(Anil Kumar)
Member (A)

Abdul